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the tea gardens. In the Assam and Cachar area and also in Darjeeling many leagardens are falling and that they are dying down their number is geting reduced. I wanted to know what steps the Tea Board is taking for their replantation.

SHRI P. SHIV SHANKER: That part I have answered in the House in a different form. In fact, in the Budgetary support also we have been spending money for replanting. This aspect I have explanined. Of course, subject to the constraints on their finances, if it is possible they should do it because one of their functions is to increase the production as also the productivity. Therefore, 07**e** reed not go into so much minute technicality because there is also the support from other ends for the purpose.

SHRI SATYA PRAKASH MALAVI-YA: Why was there such a long delay for the appointment of Chairman?

SHRI P. SHIV SHANKER. J have explained that in fact, in answer to diffeet cnt question that come up. Well appointn.ent orders are being issued. Sometimes it does take time to getaproper person for a particular job.

12 5 14.10

SHRI SATYA PRAKASH MALAVI-YA: But it is now more than three years.

SHRI P. SHIV SHANKER: Well it is inherent in the system itself. Mr. Malaviya, if you were here, you would have re haps taken even four years, But, as I said, in fact, a couple of days after I took over, we have spotted a person and . I think the appointment orders are un-Jer issue.

With these words I once again thank the hon. Members who have participated in this debate.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): The question is:

"That the Bill further to amend the Tea Act, 1953, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

. . .

tion think -

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THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

Clause 1, Enacting Formula and the Title were added to the Bill. 1.5

SHRI P. SHIV SHANKER: Sir, move:

"That the Bill be returned"

The question was put and the motion . was adopted.

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RESOLUTION APPROVING DRAFT RULES UNDER SECTION 11 OF THE SALARIES AND ALLOWANCES OF MINISTERS ACT, 1952

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Now we take up the Government Resolution.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): Sir, I move the following Resolution:-

"This House approves the draft (Allowances, Ministers' Medical Treatment and other Privileges) Amendment Rules, 1986, framed under sub-section (1) of section 11 of the Salaries and Allowances of Ministers Act, 1952 (58 of 1952) and laid on the Table of the Rajya Sabha on the 24th April, 1986."

The salaries, allowances and other privileges of Central Ministers are governed by the Salaries and Allowances of Ministers Act, 1952 and rules framed thereunder, namely, the Ministers' (Allowances, Medical Treatment and other Privileges) Rules, 1957.

Rule 3 of the Ministers' (Allowances, Medical Treatment and other Privileges) Rules, 1957 provided that-and I quote-

"there shall be granted with effect from the 28th May, 1964 to the Prine

Minister and with effect from 12th August, 1952 to every other Minister who is a member of the Cabinet a Sumptuary Allowance of rupees five hundred per mensem."

As a result of coming into force of Salaries and Allowances of Ministhe ters (Amendment) Act, 1985 (76 of 1985) with effect from 26-12-1335, the Prime Minister, a Cabinet Minister, a Minister of State and a Deputy Minister are now entitled to Sumptuary Al lowance at the rate of Rs. 1500, Rs. 1000, Rs. 500 and Rs. 300 p.m. respectively.

proposed to omit It is, therefore, Section I and rule 3 of the Ministers' (Allowances, Medical Treatment and other Privileges) Rule, 1957.

Copy of the draft notification of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rule, 1986 was laid on the Table of the House on 24-4-1986 in accordance with the provisions of the Section 11(2) of the Salaries and A'lowances of Ministers Act, 1952.

The Draft Notification is as under:

In exercise of the powers conferred by sub-section (1) of section 11 of the Salaries and Allowances of Ministers Act, 1952 (58 of 1952.) the Central Government hereby makes the following rules further to amend the Ministers' (Allowances. Medical Treatment and other Privileges) Rules, 1937, namely:---

1. These rules may be called the Ministers' (Al'owances, Medical Treatment and other Privileges) Amendment Rules, 1986.

2. Section I and rule 3 of the Ministers' (Allowances, Medical Treatment and other Privileges) Rules. 1957 shall be omitted.

The question was proposed.

SHRIMATI KANAK MUKHERJEE (West Bengal): Mr. Vice-Chairman, Sir, this seems to be very humble proposal. Of course, he has proposed Sumptuary

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Allowance of the Prime Minister and the Cabinet Ministers from Rs. 500 to Rs. 1,500 and Rs. 1,000 respectively. The Ministers are also to get Rs. 500. As I said earlier, it is a humble proposal considering the hike in cost of living and the luxurious life the Honourable Ministers lead and top of the administration they usually have. But it is certainly not in keeping with the avowed principle of plain living and high thinking.

We have had curtailment of Government expenditure in many areas. You banned have recruitment. You have followed a policy of wage freeze. Yev have closed some Departments. You have combined some Departments in order to curtail the Government expenditure, But you have not taken an effective steps to remove the poverty. You have denied employment to unemployed youth. Already 50 per cent of our population are below the poverty line. Therefore, this seems to be not in keeping with all these things. But still the proposal seems to be humble,

Sir, in order to judge the standard of the Ministers or the amount they spent from the amount they get formally, their real expenditure and formal expenditure should be checked up. We know how much public undertakings and other institutions spend after the Ministers. We also know how much benefit they get. So all these things should be taken into acall this is public cont, because after money. If you see up a Parliamentary Committee to check up and find out the actual expenditure of the Ministers, w.e will see absolutely a different picture.

Sir, the irony of the fate is that the Minister has brought forward this Resolution very enthusiastically, but he himknow-what will happen self does not tomorrow and who will enjoy these banefits. I think he should have got one the such Resolution much before for security and position of the Ministers. We know, whether the Ministers do not themselves will be able to enjoy this bene-I think only the magicians fit or not. know who will be put back. Anyway, Sir, I have nothing much to grudge against this Resolution. But my only 5 T \$51 BA śr:

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[Shrimati Kanak Mukherjee]

aggestion is that public amount spent after the Ministers should be checked up by a Parliamentary Committee. If we can do that, it will be better. If we have this type of check up against the Ministers, I have nothing much to grudge for this little hike in their salaries. Thank you, Sir.

SHRI R. MOHANARANGAM (l'amil Nadu): Mr. Vive-Chairman, Sir, really it is surprising to note that with effect from 1985, the Prime the 26th December, Minister, Cabinet Ministers, Ministers of State and Deputy Ministers are now entitled to a Sumptuary Allowance ranging from Rs. 1500 to Rs. 300 per month. When I went through the statement T was under the impression that after ŝ many years, a Bill has been passed regarding the salaries and allowances for the Ministers especially for our Union Ministers. If I see the salaries and allowances given to their counter parts in western countries, I feel, they get 10 to 15 times more than what they get here. Even in our neighbouring country Pakistan, Minister gets 2|1-2 times more than what our Indian Minister gets here as far as Union Govt. is concerned. When that is the case, I do not want to enter into any argument with regard to the salaries and allowances of Ministers, namely Rs. 1500 to the Minister of а country with 70 crores of population and just Rs. 1000 for the minister who rule this country from Kanya Kumari to Kashmir.

For Deputy Minister, I want to suggest that instead of giving Rs. 300 Sumptuary Allowance, he can also be given Rs. 500 as it is given for the State Minister because I do not find any difference between the State Minister and the Deputy Minister and I hope, the Minister will consider this aspect. They can also be given Rs. 500 and Rs. 1500 for the Prime Minister that I think, it is better not to mention here. Just giving only Rs. 1500 for the Prime Minister of а very big country is not sufficient. Sir, my personal feeling and the feeling of my Party also is that it can be doubled. If at all, Minister is expected to be honest, as the Members of Parliament very often

speak on the floor of the Parliament that all the Parliamentarins including Ministers are honest, if at all they are to be honest, this allowance, 1 personally feel is not at all sufficient. It should be increased two-fold or three-fold at least. What is the use of giving only Rs. 1500 for the Prime Minister of this country, and Rs. 1000 for the Minister. Mr. Vasant Sathe will spend it within there days. Do you mean to say that Rs. 3,000 is sufficient for Minister to maintain his family in this country considering the hike 'n prices and the cost of living? So, the salaries which they get now is a meage amount and the amount which you propose to increase is really a meagre one. I personally feel that it should be increased two or three times. Even though, some of the members may not agree. Sir, when I speak about the Ministers, I will be failing in my duty if I do not mention anything about 011 ex-M.Ps who were also once Ministers. I have seen so many ex-M.P.s, they are just loitering in the streets. Even I can mention the names of these MPs also but if I mention the names of the MPs, they feel somewhat delicate. That is why, I do not want to mention their names. Our ex-M.Ps should be given Rs. 1000 23 Even though it is not good on pension. my part to include that particular item when I discuss something about the salaries and allowances of Ministers, it should be increased to Rs. 1,000 minimum. A former M.P., if at all, he is expected to lead a neat and descent life, he should be given at least Rs. 1,000 and he should be given a pass in a year to come to Delhi where he had enjoyed at least minimum five eyars to see how the Central Hall is especially how the old places are? (Interruptions), Our Communist Party members do not agree because their wants are limited. Our wants are unlimited. Sir, we want that all the Members of Parliament should be provided with a P. A. or a Stenographer so that they can do their job to the satisfaction of the party leaders and job to the staisfaction of all here. We should also be provided with a separate office for each and every member. That was once accepted by our Prime Minister on the

floor of this House and once the Prime Minister assured it on the floor of the House, definitely he will do it when he is in a position to solve big problems, this is not a big problem for him, He can very easily solve this problem also. So. Sir, this Rs. 300-given to Dy. Minister should be increased to Rs. 500 and Rs. 1000 given to Union Ministers should be increased at least two-fold and the Prime Minister should be given at least Rs. 3,000. Do you mean to say that Rs. 15,00 is enough for the Prime Minister?

With these modifications Sir, I just conclude the speech and I strongly support this Bill.

श्री हुक्मदेव नारायण यावव (बिहार) : उपसभाध्यक्ष महोदय, कानून बन जाते हैं और विशिष्ट लोगों पर खर्च किए जाते हैं। म[‡] इस अवसर पर सरकार से यही कहना चाहूंगा कि एक तरफ समाज मं करोड़ों लोग है जो भूख की अग्नि मं जल कर राख हो रहो है और दूसरी तरफ मूट्ठी भर लोग है जो भोग की अग्नि मं जल रहो हैं—-जल रहो है दोनों

श्री रामानन्व यादव (बिहार) आपकी गाय दस किलो दूभ दोती है ।

भी हुक्मव व नारायण यावव : मेरे पास तो गाय ही नहीं है। मेरे पास जो है उसकी उपयोगिता आपके लिए होगी नहीं। म केवल यह कहना चाहता हूं कि इस पर कही न कहीं नियंत्रण करना पड़ेगा। सुख-सुविधा, वेतन-भक्ता मामूली चीज है, लेकिन उसके अलावा जो सुख-सुविधाएं उप-लब्ध है वह विषमता है। एक मंत्री को जो वेतन और भत्ता मिलता है जोड़कर देखे तो जो हमको वेतन और भंता मिलता है उससे उसे कम मिलता है, लेकिन मिनिर-टर के घर पर जाते हैं तो देखते हैं उसके ठाठ-बाट, शान-शौकत, एश आराम और उनके पीछ जो चलते हैं--वही तो असन्तोष की जननी है। एक मिनिस्टर भी एम. पी. हम भी एम. पी. फिर मिनिस्टर के घर पर यह विशेष इन्तजाम--कहां से आता है। उनके यहां खर्चा कम होता है ? रूर्चा ज्यादा देख रहा हूं, पैसा कम मिल रहा है। यही असन्तोष है। दूसरी तरफ आप

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कहने लगते ह[≢] कि सरकारी नौकर क्लास वन आई ए एस, आई पी एस की तूलनामॉ संसद-सदस्य को और मिनिस्टर को क्या मिलता ह[°] । यह सहज-स्वाभाविक ह[°] हम जनता के प्रतिनिधि है, हम मालिक हैं, हमार तन पर कपड़ा खराब भी रहगा, हमारे पास कम सुख और साधन रहेगे, लेकिन हम जनता के प्रतिगिनधि ह, मालिक हैं और आई एस एस-आई पी एस अफसर हमारे नौकर हैं। नौकर नौकर होता है. वह नौकर कहलाएगा, हम जनता के प्रति-निधि मालिक कहलाएंगे । मालिक और नौकर को तुलना किस आधार पर? मालिक नौकर बढ़िया रखता है तो खर्चा ज्यादा दता है, बढ़िया नौकर है तो बढ़िया बद्धि की कीमत देगे। हमारी दृष्टि बदल गई है, उसकी सुख-सुविधा से हम तुलना करने लगे हੈ।

।इूसरी बात, खर्चा करते हैं मिनिस्टर के नाम पर, जाएंगें पार्टी मीटिंग में, कहैंगे हम मिनिस्टर हैं हमको टी. ए., डी. ए. मिले । पार्टी की कान्फ्रेंस है, चुनाव प्रचार है, पब्लिक मीटिंग है और खर्चा हो रहा है मिनिस्टीरियल वर्क के नाम पर । इस पर कोई प्रतिबंध होगा या नहीं, इस पर रोक लगंगी या नहीं ।

आ खिरी बात कहूंगा। किस तरह से सर्चा हमतेा है उसका एक छोटा सा उदाहरण दूंगा । अतारांकित प्रश्न संख्या 2147, दिनांक 19 मार्च 82 में आवास मंत्री ने मुझे जवाब दिया था--48.19 लाख रजपया, लगभग 50 लाख रुपया राष्ट्रपति भवन की रखवाली पर, देखरेख पर खर्च कर रहे है। इतना खर्च होता था 82 में । राजपथ सड़क के नजदीक, चिल्डर्न पार्क छोड़कर, राष्ट्र-पति भवन तक, स्टोंडियम के बीच जो मैदान उसकी देखरोख पर 12 लाख 45 हजार खर्च होता है। राष्ट्रपति भवन पर 50 लाख और इंडिया गेट तक जो दूब है, घास है उस पर 13 लाख खर्च होता है। लोगों के टहलने को लिए दूब गद्द दार हो, खाली पैर चले पैर में सरोंच न लग ुजाय, कहीं कंकड न गड जाय...

श्री रामानन्द यादव : आम जनता, हजाराँ-लाखों आदमी उसका उपयांग करते

A square and he was assured as a second

श्री हुक्मब दे नीरायण थारव : मुफे बोलने दीजिए । जनता उपभाग करती है यह भी दखेत हैं । आम जनता कितना उप-भोग करती है यह हम भी दखेते हैं । यह अलग बात है कि मरेरी आंखों पर गोगल्स नहीं लगे हुए हैं और इस लिए मैं साफ साफ दखेता हू ।

🏹 अंतिम बात मैं कहरूंगा । मेरे पास सरकार का एक और जवाब है। प्रधान मंत्री की मीटिंग पर आंधु प्रदेश में मीटिंग हुई खर्च हुआ 3 लाख असम में तीन मीटिंग हुई खर्च हुआ 2 लाख 64 हजार, बिहार में 49 मीटिंग हुई खर्च हे आ 94 लोस 97 हजार, णश्चिमी बंगाल में 63 लाख, उत्तर प्रदेश में 65 लाख, तामिलनाड़ में 22 लाख, उड़ीसा में 23 लाख, महाराष्ट्र म 23 लाख, तो म यह कहता हू कि करोडों करोड रापया साल में इस तरह से खर्च होता है और दुसरी तरफ देश सुब से तबाह हो रहा है। लोगों को पीने का पानी नहीं, तन एर कपड़ा नहीं। आगिरवासी इलाके म³ हम दौरा कर और करोड़ों करोड़ राभ्या दौरों पर खर्च कर, मीटिंगों पर खर्च कर या गरीबों को पानी दें। तो यह मिथ्या-वाद हमारे आचरण में कब तक चलता रहेगा । या तो इस मिथ्यावाद का आप अंत करिये या अपने असली रूप में आप प्रकट हो जाइये किः

याक्त जीवेत सुखम जीवेत, ऋणं कृत्वा घृतम पीवेत

जब तक जियों सुख से जियों । इटर नेशनल मानीटरी फंड से कर्ज ले कर खूब घी खाओ, मालपुआ खाओ, देश भले ही रसातल को चला जाय ।

YALLASESI BHUSHANA SHRI RAO (Andhra Pradesh): Sir, as a result of coming into force of the Salaries and Allowances of Ministers (Amendment) Act, 1985 (76 of 1985) passed by this House the Prime Minister is now entitled to a sumptuary allowance of Rs. 1500 per month and a Cabinet Minister, а Minister of State and a Deputy Minister are entitled to Rs 1000, Rs. 500 and Rs. 300, respectively. There is no need to grudge this. When Ministers are to discharge thier duties sufficient alloca-

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But I have some tions are necessary. observations to submit to the House. Т have seen a press report recently saving that one Minister is redecorating his office at a cost of a lakh of rupees. We find Ministers living in five star style forgetting that this is a land of the poor, this is a land of Gandhiji who preached strict adherence to austerity in this country. With this five-star culture and outlook how can our country flourish? We are not going to be a rich country. Even in rich countries Ministers go by buses, even by cycles as in Vietnam. So, it is that outlook and philosophy which our Ministers should cultivate. This is my submission.

I have another submission to make. Ministers go on tour I can have no objec-They can meet people, see tion to it. their living conditions. But then there are tours of Ministers made for private affairs, personal matter and political purposes. Recently one Minister of State visited Andhra Pradesh. In order to at one for his sins he wanted to visit а temple. But at the last moment he cancelled his programme to the temple and proceeded to the next place of appointment. One of the officials who was to accompany him, since the Minister was scheduled to go to the temple, wanted to reach the venue of the next appointment direct and accordingly reached there at the time originally expected. But for no fault of his, that official, the Collector, was rebuked by the Minister of State for not being present there earlier. ĩn this respect therefore, there must be strict guidelines for tours of Ministers. Ministers are not expected to go on tours at the cost of the tax-payer for private allairs or ceremonial purposes or for salvation. The purpose of the visit should be strictly business like., Let us not forget Gandhiji's teachings. Ministers are indulging in lavish expenditure, whether justified or not. There is a five-star culture in them. Look at some of 011 public undertakings. When Ministers go on tours, the Chairmen and Directors of receive them with cars Boards and garlands. They are ready at the back and call of the Ministers, spending lakhs ct rupees of the public undertakings.

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There is no accountability of the expenditure either to Parliament or to anybody. Λ committee should be appointed to scrutinise the expenses incurred by the public undertakings on the Ministers who have gone there. We have to get that information and then we will know what it is. I think for this country the principle of simple living is very necessary. We cannot forget some of our former Prime Ministers. The late Shri Lal Bahadur Shastri died without even a house. Like that there are people whom we respect. But there are also some Ministers who do not show their accounts with regard to their assets. We have to investigate joto their assets. We want to bring forward the Lok Pal Bill. But unfertunately, we are not including the Prime Minister in that. In any country nobody should be so great as to be above law. In certain foreign countries, Ministers and the former Prime Ministers have amassed money and are having accounts in the Swiss banks. I would request that the Prime Minister also should be included in the Lok Pal Bill. I have cited the example of Shri Lat Bahadur Shastri. But there are so many other people like him. I can proudly state that our present Chief Minister of Andhra Pradesh, Shri N. T. Rama Rao, is taking only one rupee as his token salary and thus he is setting an example to the country. Thank you very much, Sir.

VICE-CHAIRMAN (SHRI R. THE RAMAKRISHNAN); Yes. Mr. Jagesh Desai.

SHRT JAGESH DESAL (Maharashtra); Vice-Chairman, Mr. Sir. Ministers must be given adequate facilities and salaries.

SANKA SHRI PRASAD MITRA: (West Bengal) Sir the earlier speaker who spoke about the five-star culture forgot to mention that the External Affairs Ministry has recently moved into a 5 star hotel.

SHRI JAGESH DESAI: Sir, the Ministers have to entertain so many guest. Because they hapen to be the Ministers, people from the constituencies and others go to them

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with their problems. I can give the example of an ex-Minister. With the salary that he was getting it was very difficult for him to pull on. But, because he was a professional person and he was able to get outstanding fees, he was able to manage. So, I am firmly of the opinion that if you want honest Ministers and hard-working Ministers. then you have to provide them with all the amenities. Otherwise, it would be very difficult for the Ministers to work in a manner in which we want or expect them to work.

a very Secondly, Sir, I have small voint with regard to the MPs. Earlier, in this House, we were allowed sixteen trips from point. At that time Sir, I was given to understand that the facility would be given to their spouses also. I do not want any additional expenditure on the exchequer. But the sixteen trips which they are giving should also spouses extended to their or be companions, what ever you may call them. I do not want more expenditure to be incurred. But I want that sixteen trips should be given to members and also to their spouses or companions. I think that this was the intention of the Government that time. But when it came in the form of a law, it had only said that 16 single trips would be given to the MPs. I would request the Minister to look into this and see that this-I would not say injustice-anomaly is removed. I am sure that the Minister will look into this and bring forward the necessary amendment to the rules or the law. Thank you, Sir.

(SHRI THE VICE CHAIRMAN R RAMAKRISHNAN): Now. Mr. Matto.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir); Sir. the leader of our Group, Shri Dhabe, asked me a little while ago to speak on the Bill. I am afraid that what all the other Members have spoken is not at all relevent to the Bill.

VICE- CHAIRMAN THE (SHRI R. RAMAKRISHNAN): This is only Resolution, not a Bill.

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215 Re. Draft Rules under [RAJYA SABHA] Section 11 of the

SHRI GHULAM RASOOL MATTO: Yes, it is a Resolution. But what we tre talking is not relevent at all. What I have been able to understand is-1 think the Minister will enligten me on this-that the salary is govened by the provisions of the Act of 1952. But, instead of that, this has been brought , under is separte Bill and this has been and brought under the Salaries Allowances of Ministers Act, 1985. When his Act was enacted, the salaries of the Members of Parliament were raised and simultaneously, the salaries and other emoluments of Ministers. were also raised.

In fact, this an improvement on the previous Bill. This new Bill will come along with the Members' Salary Bill. So, I think the Minister wants that Section I and rule 3 of the Ministers' (Allowance, Medical Treatment and other Privileges) Rules, 1957, be omitted.

This is a simple provision. I think this is very innoucuous provision. It is an improvement on the 1952 Act. And the minister will react to it whether I was right or wrong because I had very little time to go through this.

I support this Bill.

भी शंकर सिंह वाघेला (गुजरात) : हमार, गुजरात में गुजराती की एक अच्छी स्टोरी है जिसमें एक दल्ला तिवारी बाहमणे होता है। शाम को वह घूम रहा होता है तो गांव में उसे एक अच्छी बाड़ी, गार्डन दिखाई दिता है जिसम बैगन लगे हुए होते हैं। उसका मन हो जाता है कि वह बैंगन लेले । वह बाड़ी में गया और बाड़ी से कहा कि ए बाड़ी, बाडी दो-चार बॅंगन दे दे। बाड़ी कहां जवाब दोने वाला था तो वह अपने आप ही बोला कि दो-चार क्या दस-बारह ले ले । एसाही हो रहा है। जब हमारे यहां एक रोजोल्बेन आया था एम. पी की सैलेरी का तो किसी ने विरोध नहीं किया था । हमार अपोजिज्ञन नेभी नहीं कहा कि हम एम. मीच, का कुछ नहीं मिलना चाहिए, हम

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विरोध करना चाहिए था । आज मिनिस्टर की बात आई है, रेजोल्बान आपका आया है। कस्टीट्यूशन की बात आपने कही है। सबसे पहले कस्टीट्यु बन में से आप सो बा-लिस्टिक पैटर्न आफ सोसाइटी निकाल दीजिए । अगर सोकलिस्टिक पैटर्न आफ सोसाइटी की बात करनी है तो आपको यह भेदभाव मिटाना है। गांधीजी की बात करते हैं। वह आदमी बिल्कुल एक धोती पहन कर खुला नंगा बदन रख कर पूरी जिन्दगी बिताता रहाँ। उनके वारिस है तो आपको यह शोभा नहीं देता । मिनिस्टर यहां पानी मांगता है तो दूध मिलता है, पानीं मांगता है तों * * मिलती है। चाहे आपका कोई स्टेट का मिनिस्टर हो, चाहे हमारी यून्यिन का मिनिस्टर हो इनको आप देखिये इनका क्या उापयोग हो रहा है। हर स्टेट का जो मिनिस्टर है, केन्द्र का जो मिनिस्टर है...

भी आनन्द झर्मा (मिाचल प्रदेश) : मंत्रियों को आप गाली क्यों दे रहे हैं ?

भी ज्ञंकर सिंह वाधेला : मैं उनको कोई गाली नहीं दिरहा हूं। (स्थवधान)

मैं इसलिए कह रहा हूं कि मंत्रियों को यह शोभा नहीं देता । (व्यवधान)

SHRI ANAND SHARMA: This is not fair. This is very serious. You are cas.ing a very serious 'aspersion. You cannot say that all Ministers are corrupt. You cannot have Ministers from the affluent class. I take serious objection. It is a small Resolution. But it does not meant that the house can be silent at this condemnation.

SHRI SHANKER SINGH VAGHELA: What are they doing for the common man? What are they doing? Eran 314 3132-92

दोसिए (व्यवधान)

SHRI ANAND SHARMA: You don't represent the common man.

(Interruptions)

*Expunged as ordered by the Chair.

SHRI SHANKER SINH VAGHELA: The Ministers are not trustees. (Interruptions)

SHRI ANAND SHARMA: You have ao right to use these words. (Interruptions)

श्री शंकर सिंह वाघेला : उस समय विरोध करना चाहिए था । कोई नही बोला । सब ने मिल कर एक मिनट में पास करके भेज दिया । ये बातें नहीं होनी चाहिए । मैं मिनिस्टरों की बात कर रहा हूं । इनका स्टेटस थोड़ा अलग हो पाता है । उनको वी. आई. पी. की सुधिधाएं मिलती है । उन्हीं का उपयोग उनको करना चाहिए । इस देश की इस समय जो हालत है वह आण जान्ते है । यहां पर 80 प्रतिशत जनता पावटीं लाइन के नीचे रहती है । आप सोशलिस्टिक प्टेर्न की बात करते है तो आपको यह भेदभाव नहीं करना चाहिए ।

श्री कल्पनाथ राय (उत्तर प्रादेश) : आप यह गलत बात कर रहे ह⁵।

श्री इतंकर सिंह वाघेला : आप जानते हैं कि मिनिस्टर्स प्लैन चला सकते हैं और उसकी रोक सकते हैं, मिनिस्टर्स द्रोन को दरे से खला सकते हैं । मिनिस्टर्स क्या नहीं कर सकते हैं ? हमारे देश में पोलिटिशियन्स इतने बद्नाम हैं कि लोग पोलिटिशियन्स से डरते हैं। किसी को डाक समझते हैं, किसी को माफिया गैंग समफते हैं. (व्यवधान)।

श्री कल्पनाथ राय : आप एकदम गलत बात कह रहे हैं । आपकी लोग * समभत होगें.. (व्यवधान) ।

SHRI SHANKER SINH VAGHELA: I am one of you. I am also a political worker.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): I would request the hon. Members to have a sense of docorum. (Interruptions) Nothing will go on record. Salaries and Allowances 218 of minnstries Act. 1952

SHRI KALPNATH RAI:

SHRI HUKMDEO NARAYAN YADAV: **

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): The debate is going on a little off the track, I would request the hon. Members to come back to the main track and limit themselves to the subject under consideration. Once in a way, if some observations are made, they should be within the limits of decorum. No allegations of any kind should be made.

SHRI ANAND SHARMA: I am on a point of order, Sir. Unparliamentary words have been used with reference to Ministers describing them as Mafia dacoits and drunkards. Those words should be expunged from the proceedings.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): I will look into the record and if unparliamentary words have been used, they will be expunged. Now, please conclude, Mr. Vaghela.

श्री झंकर सिंह वाघेला : श्रीमन, म⁴ भी इस हाउस का पार्ट एड पार्सल ह<u>ू</u>ं । यहां पर सब बातें कही जा रही ह⁴ । मैं माननीय मंत्री जी से विगती करूंगा...(व्यबधान) ।

श्री म्रित्यार सिंह मरिक (हरियाणा): आफने मिनिस्टर कहांदखे हैं, आपने तो बैगन दखे हैं।

श्री झंकर सिंह बायेला : आप मिनिस्टस को सुविधाएं दे रहे हैं। हमारे श्री मोहनरगम जी ने एक्स-एम पीज. को भी रोलवे की स्विधा दोने के लिए कहा है। रोलवे की एक एसी सुविधा है जिससे पब्लिक पर कछ बर्डन तो बढता है, लेकिन यह आप दीजिये। जो णब्लिक को वर्कर है, जिन्होंने जिन्दगी पब्लिक में बिताई है उनको भी आण्को सुविधाएं दोनी चाहिए । मैंने जो बातें कही है उसमें किसी को

*Expunged as ordered by the Chair. **Not recorded.

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सदस्य या राज्य सभा का सदस्य अगर वह मंत्री हो जाता है और अपने क्षेत्र में राजनीतिक कार्य से जाता है, अपने दल के, अपनी पार्टी के प्रचार के लिये जाता है, जिस पार्टी का वह अध्यक्ष है, राष्ट्रोय अध्यक्ष है, उस दल के प्रचार करने के लिए जाता है, उस दल के प्रचार करने के लिए जाता है, उस दल के प्रचार करने के लिए जाता है, उस दल हवाई जहाज से जा सकता है, होलीकौटर से जाता ह, रक्षा विभाग क वायुयान स जा सकता है.. (व्यवधान)..

श्री कल्पनाथ रायः जन्ता पार्टी ने 🦲 👾 🚈 (व्यवधान)

उपसभाध्यक्ष (श्री आर. रामकृष्णन) : माननीय सदस्य जबमत्री बन् जात है और अपनी का। स्टट्र्येसी मं जाते हैं तो तब भी वह मंत्री के रूप मंही जाते हैं।

श्री सत्य प्रकोश मालवीय : में सुफाव तो दे सकता हूं। मेरा सुफाद दन में किसी को कोई आपत्ति नहीं होनी चाहिए। सुफाव देना मेरा अधिकार है। अगर मैं असंसदीय भाषा का प्रयोग करूं तो औप मुफो रोक सकते ह⁴।

उपसभाध्यक्ष (भो आर. रामकृष्णन्) : ठीकहै।

श्वी सत्य प्रकाश मालवीय : मान्यवर, मैं सुफाव दे रहा था कि इस देश के मंत्री, या प्रधानमंत्री जव अपने राजनैतिक कार्यां से जांय, जैसे कि प्रधानमंत्री जी कुछ समय पहले कर्नाटक गये वहां पर कांग्रेस पार्टी की सभा करर्ग के लिए और वहां पर मांग की कि कर्नाटक के मुख्यमत्री श्री रामकृष्ण होगडे स्तीफा दो दो । (व्यवधान)...

उपसभाध्यक्ष (श्री आर. रामाकृष्णन्): जो विषय से रिलेट डे नहीं है वह भाषण कृपया मत दीजिये। (Interruption) I rule it out I have already ruled in out.

श्री सत्य प्रकाश मालवीय : तो मान्यवर, मैं निवदेन कर रहा था कि जो समचुजरी एलांउस है इसको अगर और बड़ा दिया जाय तो मेरे जैसे व्यक्ति को इस्मे कोई आपत्ति नहीं होगी । लेकिन एक व्यक्ति की सुरक्षा में इस मुल्क का करोड़ों रुपया खर्चा हो इस

[श्री शंकर सिंह वाघेला] डेमेज करने का कोई सवाल नहीं हैं। मैं मानता हू कि म भी एम. पी. हू, इस-लिए मरा कोई दूसरा मतलब नहा था।

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) : श्रीमन्, हमार सविधान का यह व्यवस्था ह और हमारा जो मान्यता है उसक अनुसार यहा पर कार्य हाता है। इसमा हमन 26 दिसम्बर, 1985 को संशोधन किया जिसके अनुसार प्रधान मत्री को 1500 रु., कोबिनंट स्तर के मत्री को 1000 रु., राज्य स्तर को मंत्री को 500 रु. और उपमंत्री को 300 रु. सम्पच्युअरी एलाउन्स दिया जाए-गा । हमने अपन सविधान में साशालस्टिक पैर्टन आफ सोसायटी का प्रावधान किया है। हमार सविधान म समानता को व्यवस्था है। इसलिद में माननीय मंत्री जी यह अनुराध करता हूं कि वे इस पर पुनः संशोधन कर और कम से कम सब मत्रियों के लिए 1500 रु. प्रतिमाह के सम्पच्यू अर्रे एला-उन्स की व्यवस्था कर । मेरी राय में पन्द्रह सौ रज्पया बहुत कम है। सार देश को इस बात की जानकारी होगी कि इस देश के प्रधान मंत्री केवल 1500 रज्पये माहवारी सम्पचुअरी एलाउन्स ले रहे हैं, राज्य मंत्री केवल पांच सौ ले रहे है और उप मंत्री तीन सौ रापये ले रहे हैं। लेकिन मान्यवर संसद का सदस्य प्रधानमंत्री भी होता ह और अन्य मंत्री भी है हाते ਸੀ और एक साधारण सदस्य होता है। लेकिन मान्यवर, जब अमेठी लोकसभा क्षेत्र का सदस्य जब हमारे उत्तर प्रदेश में जाता है तो करोड़ों रज्या तो मान्य-बर, उनकी सुरक्षा में खर्च होता है 🛺 (व्यवधान)

मान्यवर, माननीय सदस्य सुनने के बाद बोश में आये ।...(व्यवधान)

भी कल्पनाथ रायः मेरा व्यवस्था का प्रश्न है।

मैं नापके सामने यह कहना चाहता हूं कि किसी ना केन्द्रीय मिनिस्टर से ज्यीदा संक्यू-रिटी पर क्षर्ज चौधरी चरणसिंह का है, यह मैं कह रहा हू, ।

श्री सत्य प्रकाश मालबीयः तो मान्यवर, मैं यह निरोधन कर रहा था कि कोई भी लोकसभा ģοi

पर मेरी आपत्ति हैं। इसलिये इस पर आप ध्यान दैं और इन शब्दों के साथ मैं इस संकल्प का समर्थन करता हे और पुनः अनुरोध करता हो कि इसको बढ़ा दिया जाय ।

SHRI NIRMAL CHATTERJEE (West Bengal): Sir, oefore the Minister rises to speak, I want to keep the record straight. A reference has been made from that side inat when the earlier Bill was introduced, there was no opposition from this side. That is not true. I was there. I opposed it. And also hon. Mr. Hukmdeo Narayan Yadav opposed it. That is one thing that I wanted to make clear.

Sir, the second point which incidentally I want to make is that this is in the nature of Subordinate Legislation coming in the form of a Resolution. And there is no chance of speaking on Third Reading. But with your indulgence, Sir. I want to just mention one thing. I understand hon, Jagesh Desai's support to it because he is a firm supporter of the public sector. He considers the Council of Ministers to be in the public sector and, therefore, he does not mind spending more on that. But I just want to draw the attention of the House to one simple fact which is that assuming there are 50 members in the Council of Ministers and may be as you count the number in the household both in terms of both how many members are there and how many adult members are there, let me assume that there are 30 adult members of the Council. For them, in the year 1984-85, crores. the expenditure was Rs. 3 In the 1985-86 budget it was proposed to be made Rs. 5 crores. In fact, it was Rs. 80 crores, which means Rs. 30 lakhs That is the unit cost of per capita. in the Council Ministers. employment Now, you can imagine, the supporter of public sector also, that the cost is rather too high. While we give one thousand rupees to IRDP and when you consider khadi and village industries this unit cost of employment of the Ministers is extremely hgh and it would do good to the country if the Council of Ministers try to find out whether this cost can be reduced.

SHRI RAM NIWAS MIRDHA: Sir, there has been a little misunderstanding

as to the purpose of this Resolution which I would like to mention before the House. This Resolution which I would like to mention before the House. This Resolution is not for sanctioning any sumptuary allowance. The sumptuary allowance was sanctioned by the Amendment Act of 1985 and the provisions were made in that Amendment itself. The situation previous to this was that it was under the Rules, that these provisions regarding sumptuary allowance were made. So, it is a very procedural matter that since the provision for sumptuary allowance has been made in the 1985 Act itself, the presence of these provisions in the Rules is redundant, that is not necessary. Therefore, I have come before the House to say that these provisions in the Rules be deleted and taken away. So, this Resolution does not sanction or confer any sumptuary allowance for the Ministers. This is the first submission that I want to make.

Then, Sir, a lot of other observations have been made which were not very germane to the point at issue. But to say that so much money is spent on Ministers *per capita* is a complete distoration of the whole situation. If the personal staff of the Ministers, which you have for official work, is added as the cost of Ministers, or even the office furniture, or I do not know what else besides this, in this calculation, it is complete distortion of the truth and facts. (Interruptions). No, I am not yielding.

So, Sir, this is just one example of the way in which a simple proposition has been distorted out of all proportion, with due deference I may say, without any relevance to truth. A lot of other things have been said and just because they are, more or less in the same vein, I do not want to refer to them, But I would like to say one thing and that is that according to the 1985 amendment, the Ministers are being given the same emoluments as Members of Parliament. I will read the relevant provisions. Section 3(1): Each Minister shall be entitled to receive a salary per mensem and an allowance for each day during the whole of his term as such Minister at the same rates as are

[Shri Ram Niwas Mirdha]

specified in section 3 of the Salaries and Allowances and Pensions of Members of Parliament Act, 1954, with respect to Members of Parliament.

So, Sir, so far as the salary and emoluments of Ministers are concerned, they are the same as that of a Member of Parliament. Whatever else is spent by him or on him is appurtenant to the work which the Constitution has entrusted to him. The same distoration has been brought with respect to the Rashtrapati Bhawan and an impression is sought to be created that the personality of the person of the Rashtrapati Bhawan himself is spending that much. The Rashtrapati Bhawan is a dignified monument, it is a national monument and it is only a fact that the President lives in a small portion in of it but the rest of it is open most of the time. It has beutiful gardens. And all this distorts the entire picture. It does not behave the hon. Members to involve the President's name or the Prime Minister's name in this manner.

Sir, there is no need for me to try to answer the other questions. I will beseech vou and the hon. Members to pass this Bill.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN) Now I shall put the Resolution moved by Shri Ram Niwas Mirdha to vote. The question is:

"This House appears the draft Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1986, framed under sub-section (1) of section 11 of the Salaries and Allowances of Ministers Act, 1952 (58 of 1952) and laid on the Table of the Rajya Sabha on the 24th April, 1986.

The motion was adopted.

THE COAL MINES LABOUR WEL-FARE FUND (REPEAL) BILL, 1986

THE MINISTER OF ENERGY (SHRI VASANT SATHE): Mr. Vice-Chairman,

SABHA] Fund (Repeal) Biill, 1986–224 Discussion net concluded

Sir, once again I say that this is an innocuous Bill in the sense that all that we are saying is that in 1947 there was this Act, the Coal Mines Labour Welfare Act, 1947. This was prior to nationalisation of 1972. What actually happened, Sir, was that because the working class was exploited in the coal industry, the Government felt that a sort of fund should be created by imposition of a cess on sale of each tonne of coal and that cess was used for the purpose of welfare. That was the main Welfare Act. After nationalisation of 1972, the responsibility of welfare naturally came to the nationalised industry and as is well known to hon. Members, an amount of hardly Rs. 6 crores that was being spent on the welfare of workers rose to Rs. 100 crores by 1984-85 that was spent on the welfare of the workers. This is not only a responsibility but a duty of the nationalished industry and, therefore, entire welfare activity now falls within the purview and responsibility of the nationalised sector. the Coal India Limited and other companies that are there. All that this Bill seeks to do is now to repeal the redundant Act which has ceased to have any validity as it is and absorb all the labour. There is no retrenchment of a single worker out of 2500 odd workers; in the entire coal industry, there are about 71, lakh employees. These people are going to be absorbed in the respective companies and the responsibility of welfare is going to be undertaken by the company. This is the only purpose of this Bill.

I would urge and request the hon. Members if they could restrict themselves to this aspect: I shall be highly obliged and they accept and pass the Bill. That will save their time and also the time of the House. But if they want to use this Bill to enlarge the scope and speak, as I have been seeing, on everything under the name 'coal', then of course it is their pleasure and whatever wisdom comes from them, I will try to learn from that and try to respond to that. Thank you.

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The question was proposed.